

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1522 of 2020**

Goutam Mishra

... **Petitioner**

-Versus-

M/s Bharat Coking Coal Limited & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Ajit Kumar, Advocate

For the Respondents : Mr. Shivam Sahay, Advocate

04/09.09.2020. Heard Mr. Ajit Kumar, the learned counsel for the petitioner and Mr. Shivam Sahay, learned counsel for the respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Shivam Sahay, learned counsel for the respondents submits that two weeks' further time may kindly be allowed for filing the counter affidavit.

Time, as prayed for, is allowed.

Let this matter appear on 05.11.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/